

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.221- IA/1234(AHM)2023  
ITEM No.222- IA/581(AHM)2021  
ITEM No.223- IA/583(AHM)2021  
ITEM No.224- IA/87(AHM)2022  
ITEM No.225- Cont.A/01(AHM)2022  
ITEM No.226- IA/57(AHM)2022  
ITEM No.227- IA/590(AHM)2021  
in  
**CP(IB) 480 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s

Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Milan Negi Adv. a.w. Mr. Nikhil Jha Adv. &  
Mr. Parth Shah Adv.  
Ms. Manali Pathak party in person in IA 1234/2023  
Mr. Nandan Soni, Adv. in IA 57 of 2022

Liquidator in Person  
For the Respondent

: Mr. Sapan Garg  
: Mr. Atul Singh, Adv. a.w Ms. Mitika Agrawal, Adv.R-  
1&2IIA/581(AHM)2021,IA/583(AHM)2021,IA/87(AHM)20  
22, & Cont.A/01/22

**ORDER**

**IA/1234(AHM)2023**

Heard the Ld. Counsel for the Liquidator and the respondent. It is observed that during CIRP certain operations were initiated with the consent of COC but without informing this tribunal and disputes have arisen on the disposal of the scrap/waste between the parties. Liquidator is directed to convene the meeting of SCC and decide on the disposal of the scrap due to be discarded and recovery if any to be made from these parties and file a fresh affidavit of completion of the matter under dispute.

List for hearing on 23.07.2024.

**A/581(AHM)2021, IA/583(AHM)2021, IA/87(AHM)2022, Cont. A/01(AHM)2022,  
IA/57(AHM)2022 & IA/590(AHM)2021**

All parties are directed to file their reply for enabling hearing in the matter on the next date.

List for hearing on 23.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE  
MEMBER (JUDICIAL)**